

(a) Yes, Sir. Kerala Industrial Development Corporation has a proposal to set up an integrated pulp & paper project in Kerala, based on the forest raw materials of the State.

(b) The main features of the company are as follows :—

(i) Capacity : (a) 1,00,000 tonnes per annum of writing paper and Paper Boards. (b) — Chemical Pulp 1,00,000 tonnes per annum.

(ii) Investment : Rs. 60 crores.

(iii) Employment : 3,300 persons

(vi) Location : Not indicated.

Field Publicity Units in Kerala

7362. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the names of the Districts in the State of Kerala where Field Publicity Units were opened ;

(b) when every District in Kerala is expected to be covered with a Field Publicity Unit ; and

(c) the efforts made so far to secure a qualitative and quantitative improvement in these activities?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) (1) All ppy (2) Cannanore (3) Ernakulam (4) Kottayam (5) Kozhikode (6) Trichur and (7) Trivandrum.

(b) The seven Field Publicity Units in Kerala, between them, cover all the ten districts of the State. Further augmentation of the Field Publicity Units will depend upon availability of resources.

(c) Qualitative improvements are being secured by bringing about closer liaison with the development departments including Family planning, and securing the participation of experts such as agricultural extension officers, doctors etc. in field programmes to answer questions from the audience. Quantitatively, the number of film shows

held by Field Publicity Units, has increased, indicating fuller utilisation of staff and equipment.

Criteria for selecting best Actor, best Actress and best film

7363. SHRI S. A. MURUGANATHAM : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there are regional Boards in every State to recommend films for awards to the Central Boards ; and

(b) if so, the criteria of selecting the best actor and the actress and the best film?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) Regional Committees for annual National Awards for Films are set up every year at Bombay, Calcutta and Madras, which are the principal film producing centres.

(b) The Central Committee after considering the recommendations of the three Regional Committees and on the basis of their own independent judgement, recommend various awards. The criteria for selection of the best actor and the best actress and the film are not prescribed by the Government. The Central Committee adopt their own criteria and their own procedure and are neither required to nor do they actually give reasons for their recommendations.

12.00 hrs.

RE. QUESTION OF PRIVILEGE

(Query)

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I have given notice of a privilege motion under rules 222 and 223, and I have written to you in that regard.....

MR. SPEAKER : I have not got it. Now, calling-attention-notice.

SHRI JYOTIRMOY BOSU : But the rules are quite clear that privilege motion should be raised immediately after questions.

MR. SPEAKER : No. I have not got a copy of his privilege motion : I have got no notice from him.

SHRI JYOTIRMOY BOSU ; I have sent it to you already.

MR. SPEAKER : After he sends it to me, I have to study it. But before I study it, he gets up suddenly and starts raising it.....

SHRI JYOTIRMOY BOSU : I have already sent it.

MR. SPEAKER : No, we have not received it.

SHRI JYOTIRMOY BOSU : May I make a mention of it ?

MR. SPEAKER : I cannot allowed him to make a mention of it.

SHRI JYOTIRMOY BOSU : Kindly given me one minute, Sir.....

MR. SPEAKER : No, I am not going to allow him now.

SHRI JYOTIRMOY BOSU : I have already written to you and I shall prove that I had given notice earlier.

MR. SPEAKER : I have not received it.

SHRI JYOTIRMOY BOSU : I am very sorry to say this ; I might be able to prove it otherwise afterwards.

MR. SPEAKER : That is a very bad precedent.

SHRI JYOTIRMOY BOSU : Notice of this privilege motion was given during the third week of April. This was given against the managing director of the NIDC. It is a very serious matter. How is it that we are taken for a ride by these officials, and this House sits over it and takes no action on this ?

MR. SPEAKER : The hon. Member must keep himself under restraint.

SHRI JYOTIRMOY BOSU : If you will

kindly direct your Secretariat, they will find out my notice.

MR. SPEAKER : Every time he gets up suddenly and starts raising something. Let him not do it.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

APPREHENSION OF FLOODS IN PONG DAM AREA DURING MONSOONS

SHRI VIRBHADRA SINGH (Mandi) : I call the attention of the Minister of Irrigation and power to the following matter of urgent public importance and request that he may make a statement thereon :

'The reported danger of 8,000 families being submerged in the Pong Dam area in the ensuing monsoons and the steps taken by the Government to rehabilitate them before that.,

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : River Beas is now flowing through 5 tunnels freely. During monsoon months, the water level upstream of the dam under construction will rise. Last year for a discharge of 5 lakh cusecs the maximum water level was only 1190. Assuming successive waves of floods under extraordinary conditions, the maximum water level may rise to 1240 to 1260. Lands and properties in tikkas likely to be affected have been assessed except for three villages and Awards paid partly.

The Himachal Pradesh Authorities are fully alive to the situation and have taken steps to provide adequate relief measures and temporary shelters to the families likely to be affected. A sum of Rs. 2 lakhs has already been kept at the disposal of the Himachal Pradesh Government for the purpose.

Action to rehabilitate the oustees in Rajasthan is in hand. There has however been some delay on account of divergence of views between Rajasthan and Himachal Pradesh on certain matters relating to eligibility of oustees for allotment of land in Rajasthan. Efforts are being made to resolve these issues.